

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 41 of 2019

IN THE MATTER OF:

Hind Dyes Manufacturing Company Pvt. Ltd.

...Appellant

Vs

Kanji Bhanji Shah & Anr.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Abhinav Agrawal, Advocate.

For Respondents: Mr. Amit Singh, Mr. Manish Malpani and Mr. Shivanand Mishra, Advocates for R-1 and 2.

ORDER

08.07.2019: Mr. Amit Singh, Advocate submits that he has been engaged by the Respondents, as Mr. V. Elanchezhiyan, Advocate earlier representing the Respondent has neither filed vakalatnama nor filed reply on behalf of the Respondents. Mr. Amit Singh, Advocate undertakes to file vakalatnama and reply on behalf of the Respondents during the course of the day. He will also provide an advance copy of the reply to learned counsel for the Appellant, who may, if he so chooses, file rejoinder within two weeks.

Post the matter 'for final hearing' on **29th July, 2019**.

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

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